

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
 6TH FLOOR, EZHILAGAM ANNEXE BUILDING, CHEPAUK, CHENNAI, TAMILNADU
 DAILY CAUSE LIST DATED **08.05.2026** (FRIDAY)
 CHENNAI BENCH (**HYBRID MODE**)
02:00 PM

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**In the Court of Hon'ble Mr. Justice N Seshasayee, Member (Judicial),
 Hon'ble Mr. Jatindranath Swain, Member (Technical)**

For Admission (After Notice)

S.No.	Case No.	Name of the Parties	Counsel for Appellants	Counsel for Respondents
1.	Comp App (AT) (CH) (Ins) No. 613/2025 For Stay IA No. 1707/2025	Amazon Web Services India Pvt Ltd Vs Shailendra Ajmera RP, Think & Learn Pvt Ltd WITH	Mr. Arun Karthik Mohan	Ms. Lakshana Viravalli
2.	Comp App (AT) (CH) (Ins) No. 536/2025 For Condone Delay IA No. 1508/2025 For Stay IA No. 1509/2025	Shailendra Ajmera RP of Think & Learn Pvt Ltd Vs Amazon Web Services India Pvt Ltd WITH	Ms. Lakshana Viravalli	Mr. Abhijnaan Jha
3.	Comp App (AT) (CH) (Ins) No. 579/2025 For Direction IA No. 1632/2025	Shailendra Ajmera RP of Think & Learn Pvt Ltd Vs Amazon Web Services India Pvt Ltd	Ms. Lakshana Viravalli	Mr. Abhijnaan Jha

For Hearing

S.No.	Case No.	Name of the Parties	Counsel for Appellants	Counsel for Respondents
4.	Comp App (AT) (CH) (Ins) No. 50/2025 For Stay IA No. 186/2025 To dispense with IA No. 187/2025	Aakash Educational Services Ltd Vs GLAS Trust Company LLC & 2 Ors.	Mr. Vishnu Mohan	Mr. Thriyambak J Kannan- R1 Ms. Pooja Mahajan R2
5.	Comp App (AT) (CH) No. 137/2025 For Stay IA No. 1539/2025 For Exemption IA No. 1540/2025 For Direction IA No. 1768/2025 & 200/2026 For Intervention IA No. 1788/2025	Think & Learn Pvt Ltd (In Corporate Insolvency Resolution Process) through its RP, Shailendra Ajmera Vs Aakash Educational Services Ltd & 23 Ors	Ms. Lakshana Viravalli	Mr. Rahul Balaji R1 Mr. Shyamohan R2 Mr. AR Ramanathan R10-R15
6.	Comp App (AT) (CH) (Ins) No. 139/2025 For Exemption IA No.374 & 375/2025 For Interim Relief IA No. 376/2025	GLAS Trust Company LLC Vs Shailendra Ajmera, RP of Think & Learn Pvt Ltd & 3 Ors	Mr. Thriyambak J Kannan	Ms. Lakshana Viravalli R1 Mr. Vishnu Mohan R2

INSTRUCTIONS FOR SMOOTH VC HEARINGS

1. Upon clicking the join button, the Learned Advocate/Authorized Representative/Party-in-Person shall enter the following particulars: - **(a) Item No. (b) Name (c) Appellant / Respondent / Party-in-Person**
2. In case of mentioning, the Learned Advocate/ Authorized Representative/ Party-in-Person shall enter “**Mentioning-Name**”.
3. After joining, it must be ensured that **the video is always on ‘OFF’ mode** and the Mic is always on MUTE mode. Video should be switched **ON only** by the Counsel for the parties/litigants to a case, when the concerned Item No. is called for **hearing** and Mic should be UNMUTED only by the party speaking. All other participants shall keep their respective Mic MUTED.
4. Detailed instructions for joining video conferencing are made available at: <https://nclat.nic.in/sites/default/files/2023-11/Instructions%20for%20joining%20Video%20Conferencing.pdf>
5. The appearance slips may be sent at: vcnclatchennai5@gmail.com
6. Kindly follow the above instructions for joining video conferencing available on the website of the NCLAT.
7. For any technical support Parties may contact the following officials during the office hours on working days:
VC Support – Ms. Anusha, Ms. Hemavathy Krishnan and Mr. Ram Prasath B.
(044-28880500), or through email on **e-mail ID:** vcnclatchennai5@gmail.com

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By the order of Hon’ble Member (Judicial)

Chennai Bench

1. Notice Board
2. Website: www.nclat.nic.in